

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 1208
TO BE ANSWERED ON 11.02.2019**

UNORGANISED WORKERS SOCIAL SECURITY ACT, 2018

1208. DR. NARAMALLI SIVA PRASAD:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the status of implementation of the Unorganised Workers Social Security Act, 2018 along with the details of the kind of benefits being provided under the Act;**
- (b) the details and the number of registrations done along with the number of beneficiaries so far under the Act, State/UT-wise; and**
- (c) the details of funds allocated, released and utilised under the said Act, so far, State/UT-wise?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a): The Central Government has not enacted the Unorganised Workers Social Security Act, 2018. In order to provide social security benefits to the workers in the unorganised sector, the Government has enacted the Unorganised Workers' Social Security Act, 2008. This Act stipulates formulation of suitable welfare schemes for unorganised workers on matters relating to: (i) life and disability cover, (ii) health and maternity benefits, (iii) old age protection and (iv) any other benefit as may be determined by the Central Government through the National Social Security Board.

(b): As per the provisions of the Unorganised Workers' Social Security Act, 2008, every unorganised worker shall be eligible for registration subject to the fulfilment of the two conditions; he or she should have completed fourteen years of age and a self-declaration by him or her confirming that he or she is an unorganised worker. Every unorganised worker shall be registered by the District Administration. No such data is maintained at Central Level.

(c): There is no Act by name of Unorganised Workers Social Security Act, 2018.
